

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 19
68/241-242/PB/2020

IN THE MATTER OF:

Aparna Choudhriem Kalra ... Petitioner/Applicant
v.
Aqua Terra Adventures India Pvt Ltd. ... Respondent

Order Under Section 241-242 of the Companies Act, 2013

Order delivered on 18.05.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. SH. ATUL CHATURVEDI
HON'BLE MEMBER (T)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant : Mr. Rohan Chawla, Mr. Harshit Joshi, Advs.
For the Respondent : Mr. Prashant Bhardwaj, Mr. Aditya Pratap Singh,
Advs. for the R-2 with Mr. Vaibhav, R-2 in person

ORDER

CA-647/2020, CA-684/2020

Ld. Counsels for the parties appeared.

At the request, list the matter for a physical hearing on
24.08.2023.

New Cont.P-07/2023

Notice of the application be issued to the Respondent(s) to file
their response, returnable on **24.08.2023.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

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(SH. ATUL CHATURVEDI)
MEMBER (TECHNICAL)